



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ७, अंक १८]

शुक्रवार, ऑक्टोबर १, २०२१/आश्विन ९, शके १९४३

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ३९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2021 (Mah. Ord. V of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,  
Law and Judiciary Department.

(Translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2021 (Mah. Ord. V of 2021), published under the authority of the Governor).

### URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated the 1st October 2021.

### MAHARASHTRA ORDINANCE No. V OF 2021.

#### AN ORDINANCE

*further to amend the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action

Mah. further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and  
XL of Industrial Townships Act, 1965, for the purposes hereinafter appearing;  
1965.

(१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

- Short title and commencement. **1.** (1) This Ordinance may be called the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2021.  
(2) It shall come into force at once.
- Amendment of section 10 of Mah. XL of 1965. **2.** In section 10 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, in sub-section (2), for the proviso, the following proviso shall be substituted, namely :—  
“Provided that, after the commencement of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Ordinance, 2021, in respect of the general elections to the Councils, each of the wards shall elect as far as possible two Councillors but not more than three Councillors, and each voter shall, notwithstanding anything contained in sub-section (2) of section 14, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward”.
- Mah. XL of 1965.  
Mah. Ord. V of 2021.

STATEMENT

As per the existing provisions of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965), each ward in the Municipal Council elects only one Councillor. While dealing with the health emergency within the areas of Municipal Councils in the State, arose due to Covid-19 pandemic, it is felt necessary to have multi member ward system in civic bodies. After taking the review of such position and with a view to ensure the smooth functioning of the Municipal Councils, the State Government considers it expedient to suitably amend the provisions of the said Act.

2. It is proposed to provide that, each of the wards of the Municipal Council shall elect two Councillors but not more than three Councillors. For that purpose it is proposed to amend section 10 of the said Act, suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 30th September 2021.

BHAGAT SINGH KOSHYARI,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MAHESH PATHAK,

Principal Secretary to Government.